

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 422**  
**CP/122/ND/2021**

**IN THE MATTER OF:**

Brookings India	...	Applicant
Versus		
ROC NCT of Delhi Haryana	...	Respondent

**Under Section 441 of the Companies Act, 2013.**

**Order delivered on 16.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	:	
For the RoC	:	Ms. Jyoti Khurana, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

No representation on behalf of the applicant. Written submissions on behalf of the applicant is available on e-portal of the Tribunal. Let this matter be posted to 27.08.2024 for further proceedings.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**